

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
09-07-2024 AT 10:30 AM**

CP (IB) No. 36/95/HDB/ 2024
u/s. 95 of IBC, 2016

IN THE MATTER OF:

Indian Bank

...Petitioner

AND

Mr. P Vani Murthy in the matter of Abhirama Steels Ltd.

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr Mayur Mundra, for Personal Guarantor present through Video Conference.

Learned Counsel Mr R V Subba Rao, for Financial Creditor present through Video Conference.

Mr. K Narasimha Rao, Resolution Professional present physically.

Learned Resolution professional submitted that, despite service of report on the Personal Guarantor, the Personal Guarantor has not filed any objections till date as such he may be heard and appropriate orders be passed.

Heard learned Resolution Professional and also learned counsel for the Financial Creditor.

Heard. **For orders on 30.07.2024.** Meanwhile, written arguments by both sides within 10 days from today.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)